

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 82-83 of 2019

IN THE MATTER OF:

Gangar Enterprises Pvt. Ltd.

...Appellant

Versus

Jayantilal Gangar

...Respondents

For Appellant : **Mr. K. Dutta, Mr. Ishan Ravindranath, Mr. Anand Verma and Mr. Shwetank Singh Advocate.**

For 2nd Respondent : **Mr. Raghunatha Sathupathy Advocate.**

O R D E R

29.03.2019 Having heard Mr. K Dutta Learned Counsel for the Appellant and Mr. Raghunatha Sathupathy, Learned Counsel appearing on behalf of the Respondent, we are not inclined to interfere with the *ad interim* order passed on 5th February, 2019 by the Adjudicating Authority (National Company Law Tribunal) Mumbai Bench I Mumbai. The appellant may raise all the questions before the Tribunal on the next date, who will consider the same and pass order in accordance with law.

This appeal stands dispose of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

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